

FIR No. :34338/17  
PS:Krishna Nagar  
U/s:379/411/34 IPC  
State Vs. Azad Khan

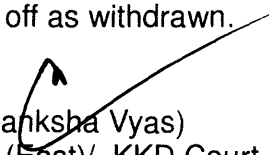
29.06.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is stated to be present in the Court room in person.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of the accused Azad Khan.

Bail application perused. Reply filed by IO also perused. As per reply of IO, accused Azad Khan has already been granted bail on 12.06.2020 and the matter is pending for his bail bond acceptance only, on 30.06.2020.

In view of the above, application is disposed off as withdrawn.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 29.06.2020

FIR No. : 11828/20  
PS: Shakarpur  
U/s: 379/411/34 IPC IPC  
State Vs. Ram Kumar

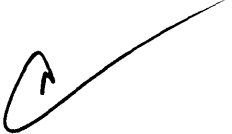
29.06.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Ld. Counsel for accused has moved an application by way of email. Application perused. Record also perused. Ld. Counsel has stated in the application that accused Ram Kumar had been granted bail in the above mentioned case and his bail bond was accepted by the Court on 25.06.2020. But despite receiving the release order, accused Ram Kumar has not been released from Jail by Jail Superintendent, Mandoli Jail.

Report be called from Jail Superintendent, Mandoli Jail, as to why accused Ram Kumar has not been released from Jail, in the above mentioned case. Re-list on 30.06.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 29.06.2020

FIR No. :238/2020  
PS:Shakarpur  
U/s:392/411/34 IPC  
State Vs. Abhishek Masih

29.06.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through Video Conferencing  
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of  
the accused Abhishek Masih.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused submits that accused is in JC since 12.05.2020. He has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Accused is ready to furnish reliable surety.

Reply filed by the IO perused.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. As per the reply of IO, the complainant has refused to participate in the TIP proceedings of the accused. In the present case, the accused is in J/C since 12.05.2020. Case property in the present case has already been recovered. No previous involvement of accused in similar offences has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 29.06.2020

eFIR No. : 001003/20  
PS: PIA  
U/s: 379 IPC

29.06.2020

Fresh application for release of mobile Vivo V-156 on superdari,  
received by way of email.

Present : Ld. APP for the State is stated to be present through Video  
Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 30.06.2020.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 29.06.2020

eFIR No. : 0000194/20  
PS: PIA  
U/s: 379 IPC

29.06.2020

Fresh application for release of mobile Realme2 Pro on superdari,  
received by way of email.

Present : Ld. APP for the State is stated to be present through Video  
Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 30.06.2020.

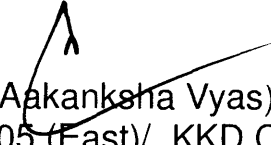
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 29.06.2020

Ravi Kumar Sharma Vs. Rina Patwa & Ors.  
PS: Shakarpur

29.06.2020

Present : Ld. Counsel for applicant/complainant is stated to be present in the court room in person.

Application perused. ATR be called from SHO of PS concerned for 16.09.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 29.06.2020